236	Written Answers to	[RAJYA SABHA]		U	Unstarred Questions		
1	2	3	4	5	6	7	
35.	Lakshadweep	0	0	0	0	0	
36.	Puducherry	6	5	1	0	4	
	Total (UTs)	726	1089	784	11	294	
	Total (All India)	53929	56516	36064	1052	19400	

Suspension of FCRA licences

2316. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has suspended the licences under Foreign Contribution Regulation Act (FCRA) of more than 150 Non-Governmental Organisations for six months;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that these NGOs have failed to open accounts in any of the 32 designated banks which have integrated their system with Public Financial Management System; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d): Yes, Sir. Central Government had issued directions under Section 46 of The Foreign Contribution (Regulation) Act, 2010 to all the NGOs/Associations registered under the FCRA, 2010 to open their designated Foreign Contribution accounts as well as utilization accounts in banks compliant with the provisions of the Public Financial Management System (PFMS). Presently, there are 59 such PFMS compliant banks.

The FCRA registration certificate of 156 NGOs/Associations who did not comply with the above directions given in the public notice dated 21.12.2017 and the show cause notice dated 29.06.2018 have been suspended *vide* this Ministry's order dated 06.12.2018.

A list of 59 PFMS compliant banks, Public Notice dated 21.12.2017, show cause notice dated 29.06.2018 and the suspension orders dated 06.12.2018 displaying the list of 156 suspended NGOs are available on the MHA website: www.fcraonline.nic.in